

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP (IB) No. 87/Chd/Hry/2023

IN THE MATTER OF:

Ashwani Mehta

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Aalok Jagga, Advocate

For the SBI : Mr. Harsh Garg, Advocate

For the RP : Mr. Swati Saluja, Advocate

For the objector/
Unsecured Creditor : Mr. G.S. Sarin, PCS

ORDER

Objections have been filed by Mr. G.S. Sarin, PCS for unsecured creditors vide Diary No. 811/3 dated 08.04.2024. The same are taken on record. Learned counsel for the RP is directed to file response to the objections, if any, within one week with a copy in advance to the counsel opposite. It would be the last opportunity. List the matter on 30.05.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM